

ITEM NO.25

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) Diary No.35226/2024

(Arising out of impugned final judgment and order dated 16-01-2023 in W.P.(C) No.310/1996 passed by the Supreme Court of India)

NARESH MAKANI

Petitioner(s)

VERSUS

LALBIAKTLUANGA KHIANGTE & ORS.

Respondent(s)

(With IA No.173317/2024 - STAY APPLICATION)

Date : 06-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mrs. Madhavi Divan, Sr. Adv.
Mr. Vikas Mehta, AOR
Mr. Kartik Pandey, Adv.
Mr. Abhinav Srivastav, Adv.
Ms. Aishani Narain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Ms Madhavi Divan, senior counsel appearing for the petitioner submits that the appointment of the second respondent to the post of Acting Director

General of Police of Jharkhand on adhoc basis is in clear violation of the judgment of this Court in ***Prakash Singh vs Union of India*** [Writ Petition (Civil) No 310 of 1996 and the order dated 16 January 2023 in the contempt proceedings [Contempt Petition (Civil) No 403 of 2021].

- 2 Issue notice to the first and the second respondents, returnable in two weeks.
- 3 The personal presence of the alleged respondent-contemnors is dispensed with for the present.
- 4 Counter affidavit shall be filed in the meantime.
- 5 List the Contempt Petition on 23 September 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar